

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 18

**IA No. 414/2020, 588/2020, 590/2020,
597/2020 & 845/2020**
In
CP(IB) No. 42/Chd/Pb/2018
(Admitted)

Under Section 9 & 33(2), & 60(5), IBC 2016

In the matter of:-

Ashwani Kumar

...Petitioner/Operational Creditor

Vs.

Kuvam Konstruktion Pvt. Ltd.

...Respondent/ Corporate Debtor

Present: Mr. Yashpal Gupta, Advocate for the applicant in IA Nos. 845/2020
Mr. Rohit Mittal, Advocate for the applicant in IA Nos. 588/2020, 590/2020
and 597/2020.
Mr. Jatin Singal, PCS for the applicant-Liquidator in IA No. 414/2020 and
for the respondent in IA Nos. 588/2020, 590/2020 and 597/2020.

IA No. 845/2020

Rejoinder filed by learned counsel for the applicant vide Diary No. 01640/2 dated 03.02.2023 is taken on record. This application has been filed by the member of CoC for the removal of the Resolution Professional. It is stated by learned counsel for the applicant that complaint has also been filed before the IBBI against the Resolution Professional and the same has been decided exonerating the Resolution Professional. Learned counsel for the parties may file short written submissions, if any, within one week. Heard. Order reserved.

IA Nos. 588/2020, 590/2020 and 597/2020

Learned counsel for the parties are directed to file short written submissions within one week. Heard. Order reserved.

IA No. 414/2020

List the matter on 24.04.2023.

-sd-
(Subrata Kumar Dash)
Member (Technical)

March 07, 2023
SM

-sd-
(Harnam Singh Thakur)
Member (Judicial)